GOVERNMENT OF INDIA

MINISTRY OF LAW AND JUSTICE

DEPARTMENT OF LEGAL AFFAIRS

\*\*\*\*

**RAJYA SABHA**

UNSTARRED QUESTION NO.916

TO BE ANSWERED ON FRIDAY, THE 22ND DECEMBER, 2017

**Committee’s recommendation on reforms in arbitration mechanism**

**916.** SHRI RANJIB BISWAL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Committee set up to suggest reforms in India’s arbitration mechanism has submitted its recommendations, if so, the details thereof;

(b) whether Government has accepted all the recommendations, if so, the details thereof and if not, the reasons therefor; and

(c) the follow-up action taken by Government thereon?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE & CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHURY)**

**\*\*\*\*\***

1. Yes, Sir. The High Level Committee (HLC) to review Institutionalization of Arbitration Mechanism in India under the Chairmanship of Justice B.N. Srikrishna, former Judge of Supreme Court of India has submitted its report. The Report is in three parts. Part I of the Report contains the Committee's findings on institutional arbitration in India and its recommendations. Part II contains a study of the working and performance of the international Centre for Alternative Dispute Resolution (ICADR) and the Committee's recommendations for its reform. Part-III deals with the role of arbitrations in Bilateral Investment Treaty (B.I.T) disputes involving the Union of India, and the Committee's recommendations on the same.

(b) & (c): The said report is under consideration. However, the Government is keen to take substantive action on Institutionalization of Arbitration in India as visualized in the Report of the HLC.

\*\*\*